

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH      REPORTS  
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

## THIRTY-SEVENTH REPORT

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-seventh Report.

2. The Committee met on the 12th March, 1974 for—

- I. Examination of the Constitution (Amendment) Bill, 1974 (*Amendment of articles 124, 125, etc.*) by Shri Madhu Limaye under Rule 294 (1) (a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.
- III. Allocation of time to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, the 15th March, 1974.

Examination of the Constitution (Amendment) Bill, 1974 (*Amendment of articles 124, 125, etc.*) by Shri Madhu Limaye.

3. Shri Madhu Limaye, the Member-in-charge of the Bill, was invited to attend the sitting. He did not attend.

4. The Bill seeks to amend the Constitution with a view to (i) lay down a new procedure for appointment of Supreme Court and High Court Judges, (ii) prohibit their re-employment either by the Government or by the private sector, (iii) increase the rate of pension to them, (iv) make their salary and pension tax free and to raise the age of High Court Judges from 62 to 65 years.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

### *Classification and allocation of time to Bills*

5. The Members-in-charge of the Bills were invited to attend the sitting. Shri D. K. Panda attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

### *Allotment of time to Resolutions*

7. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

8. The Committee recommend the allocation of time as follows:—

- |   |         |
|---|---------|
| (1) Resolution on policy regarding prices and agricultural production | 2 hours |
| (2) Resolution regarding bar on seeking elections.                    | 2 hours |

*Recommendations*

- The Committee recommend that—
- (i) Shri Madhu Limaye be permitted to move for leave to introduce his Constitution (Amendment) Bill;
  - (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
  - (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;  
 March 12, 1974  
 Phalgun 21, 1996 (Saka)

G. G. SWELL,  
 Chairman,  
 Committee on Private Members'  
 Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1974 (Amendment of sections 3, 4, etc.) by Shri C. K. Chandrappan	3 of 1974	B	2 hours
2.	The Indian Agricultural Workers Bill, 1974 by Shri D. K. Panda	5 of 1974	B	2 hours
3.	The Orissa Agricultural Workers Bill, 1974 by Shri D. K. Panda	11 of 1974	B	1½ hours
4.	The Prevention of Food Adulteration (Amendment) Bill, 1974 (Insertion of new section 16A and substitution of section 30A, etc.) by Shri D. K. Panda	6 of 1974	B	2 hours